

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

CP (IB) No. 114/Chd/Pb/2023

IN THE MATTER OF:

**Sanjiv Bhayana Prop of Bhayana
Realtors Inc**

...Petitioner-Operational Creditor

Versus

Max Estates Ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 06.06.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 25.07.2024.

Sd/-

Court Officer